

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:561
ANSWERED ON:11.11.2010
LAW FIRMS
Bajwa Shri Partap Singh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Bar Council of India regulate the legal profession in the country;
- (b) if so, the details thereof;
- (c) whether a code of conduct for monitoring the law firms operating in the country;
- (d) if so, the details thereof;
- (e) whether there is any proposal to allow foreign law firms into the country; and
- (f) if so, whether there are any objection to the entry of foreign law firms into our country?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) and (b): Yes, Madam. Under section 7 of the Advocates Act, 1961, the Bar Council of India is responsible to lay down standards of professional conduct and etiquette for advocates; to safeguard the right, privileges and interests of advocates; to recognize on a reciprocal basis foreign qualification in law obtained out side India for the purpose of admission s advocate and to manage; to exercise general supervision and control over State Bar Councils and invest the funds of the Bar Council. The Bar Council of India, under section 47(2) of the said Act, on reciprocal basis may prescribe the conditions, if any, subject to which foreign qualifications in law obtained by persons other than citizens of India shall be recognized for the purpose of admission as an advocate under this Act.

(c) No, Madam.

(d) Does not arise.

(e) & (f): At present there is no proposal to allow foreign law firms into the country.